

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
UNSTARRED QUESTION NO.145
ANSWERED ON 2nd FEBRUARY, 2017
DEVELOPMENT OF LIGHTHOUSES

145. SHRI RABINDRA KUMAR JENA:

Will the Minister of SHIPPING be pleased to state:

पोतपरिवहनमंत्री

- (a) the criteria adopted for development of lighthouses in the country;
- (b) the role and responsibilities of Central Advisory Committee for Lighthouses (CACL) with regard to development of new lighthouses in the country;
- (c) the details of new lighthouses approved for the development in the country during the last three years and the current year, State/UT-wise;
- (d) the number of lighthouses functional in the country, State/UT-wise;
- (e) the details of funds allocated for maintenance of these lighthouses during the last three years and the current year, State/ UT-wise; and
- (f) whether the Government is aware of any incidents of accidents involving fishermen along the coastal areas where lighthouses are functional in the country and if so, the details thereof for the said period, State/UT-wise?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a) The following criteria are adopted for development of lighthouses in the country:
 - i) providing seamless coverage of Aids to Navigation along the Indian Coastline for safe and secure navigation in the Indian waters; or
 - ii) for meeting any specific requirements from mariners & fishing community or any relevant agency; or
 - iii) for meeting any International Statutory Obligation.
- (b) The role and responsibilities of Central Advisory Committee for Lighthouses (CACL) with regard to development of new lighthouses in the country as defined in Section 4(1) of Lighthouse Act 1927 are as follows:
 - i) The erection or position of Lighthouses or any works pertaining thereto;
 - ii) Additions to, or the alternation or removal of Lighthouses;
 - iii) The variation of the character of any Lighthouse or of the mode of use thereof;
 - iv) The cost of any proposals relating to Lighthouse, or
 - v) The making or alternation or any rules or rates of dues under the Lighthouse Act 1927

- (c) During the last three years and the current year, development of One Lighthouse i.e. Kelshi Lighthouse in Maharashtra has been approved in 2014.
- (d) There are 193 Lighthouses in the country which are all functional. The details of these 193 Lighthouses State/UT-wise are as under:

S.No	Name of the State/Union Territory	Number of Lighthouses
1	Gujarat	49
2	Maharashtra	20
3	Goa	03
4	Karnataka	10
5	Kerala	15
6	Tamil Nadu	19
7	Andhra Pradesh	17
8	Odisha	07
9	West Bengal	02
10	Andaman & Nicobar (UT)	33
11	Lakshadweep (UT)	16
12	Puducherry (UT)	02
Total		193

- (e) There is no lighthouse-wise allocation of funds. The funds for maintenance of all the Lighthouses in the country are allocated and met on need basis by the DGLL Headquarters. During the last three years i.e. 2013-14, 2014-15 and 2015-16 Rs.124.05 crore; Rs.140.93 crore and Rs. 194.2 crore respectively were utilized for maintenance of these lighthouses.
- (f) The subject related to incidents of accidents involving fishermen is under the jurisdiction of the State Governments/UT Administration.
